

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16568/2024

[Arising out of impugned final judgment and order dated 07-07-2022 in CRLA No. 1387/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 266056/2024 - EXEMPTION FROM FILING O.T.)

Date : 17-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Ansar Ahmad Chaudhary, AOR
Mr. Hitesh Mishra, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Mohd. Sharyab Ali, Adv.
Ms. Shehla Chaudhary, Adv.
Ms. Alia Bano Zaidi, Adv.

For Respondent(s) :

Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.
Mr. Ajay Kumar Prajapati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

By way of last chance, at the request of the learned counsel for the respondent, list on 17.03.2025.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER